

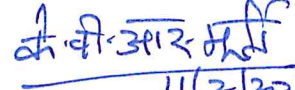
[भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उप-खंड (ii) में प्रकाशनार्थ]

भारत सरकार
कारपोरेट कार्य मंत्रालय
अधिसूचना

नई दिल्ली, तारीख: 11 फ़रवरी, 2022

का.आ. _____ (अ).- केंद्रीय सरकार, सीमित दायित्व भागीदारी (संशोधन) अधिनियम, 2021 (2021 का 31) की धारा 1 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्वारा 01 अप्रैल 2022 के दिन को उस तारीख के रूप में नियत करती है जिस तारीख को उक्त अधिनियम की धारा 1 से धारा 29 के उपबंध प्रवृत्त होंगे।

[फाइल सं. 01/03/2021-सीएल-V - भाग I]

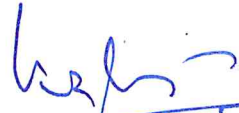

11/2/2022
के.वी.आर.मूर्ति, संयुक्त सचिव

[To be published in the Gazette of India, Extraordinary, Part II, Section 3,
Sub-section (ii)]

MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 11 February, 2022

S.O. ___(E).— In exercise of the powers conferred by sub-section (2) of section 1 of the Limited Liability Partnership (Amendment) Act, 2021 (31 of 2021), the Central Government hereby appoints the 01st day of April, 2022 as the date on which the provisions of sections 1 to 29 of the said Act shall come into force.

[F. No. 01/03/2021-CL.V-Part I]


11/2/2022
K.V.R. MURTY, Jt. Secy.